

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Excise Appeal No.70586 of 2017

(Arising out of Order-in-Original No.LKO/EXCUS/000/COM/EX/021/2016-17 dated 15/12/16 passed by the Commissioner, Central Excise & Service Tax, Lucknow)

**M/s Adithya Automotive Applications
Pvt. Ltd.**

.....Appellant

(Vendors Industrial Park, Plot No. T-2, Tata Motors Eastern Complex, Chinchhat Industrial Area, Goyala Deva Road, Lucknow-226019, U.P.)
VERSUS

**Commissioner of Central Excise,
& Service Tax, Lucknow**

.....Respondent

(7A, Ashok Marg, Lucknow)

APPEARANCE:

A letter on Record

Shri Amit Bhardwaj, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO.70211/2021

DATE OF HEARING: 22 September, 2021

DATE OF DECISION : 22 September, 2021

JUSTICE DILIP GUPTA:

A certificate in Form-IV has been issued under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The dispute, therefore, does not survive.

2. The appeal is, accordingly, dismissed.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**